

acquired by Unit Trust of India and Life Insurance Corporation of India as a result of amalgamation of Syndicate Bank Ltd. at the time of nationalisation of Banks. Since then no further shares have been taken up in company.

**Retention of I.R.S. Pool  
Accommodation Beyond  
Permissible Period**

8431. SHRI SARFARAZ AHMAD: Will the Minister of FINANCE be pleased to state:

(a) whether I.R.S. Officers are allowed to retain Government accommodation in Delhi even after their tenure of deputation at Centre is over;

(b) if so, the reasons thereof; and

(c) the steps taken or to be taken to ensure that such Government houses are vacated as per rules and allowed to eligible officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) On requests from the individual Officers, retention of accommodation by the allottee officers beyond the permissible period is allowed, on merits of each case, under the provisions contained in the Department of Revenue (Allotment) Rules, 1964.

(c) Eviction proceedings to get the departmental pool houses vacated are initiated under Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

**Payment to Karnataka out of  
National Savings**

8432. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) the total amount paid to Karnataka during 1986-87 out of national savings;

(b) whether the whole amount has been released by Government; and

(c) if not, when will the balance amount be released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). During 1986-87, an amount of Rs. 170.71 crores was due to Government of Karnataka as a loan assistance against net small savings collections in the State. The entire amount has been released.

**Projects Delayed in Madhya  
Pradesh**

8433. SHRI PRATAPBHANU SHARMA: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government have reviewed and monitored the implementation of various irrigation, power, coal, fertilisers, steel and petroleum projects under different stages of construction in Madhya Pradesh during the last two years;

(b) if so, the details thereof; and

(c) the steps propose to expedite the implementation of these projects?

THE MINISTER FOR PROGRAMME IMPLEMENTATION (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) Yes, Sir.

(b) Ministry of Programme Implementation monitors closely progress of only Central Sector Projects costing more than Rs. 20 crores. A statement indicating projects in Madhya Pradesh in Power, Coal, Fertiliser and Steel sectors is given below. Salient features of the projects are indicated against each. There are no central projects in Madhya Pradesh in the Petroleum and Irrigation sectors. In addition, the implementation of all the central projects is also critically reviewed and monitored monthly and quarterly by the concerned administrative Ministries/ Departments. Ministry of Programme Implementation is also associated in these review meetings.

(c) Steps taken to expedite the implementation of these projects include: